

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH**

OA/21/733/2020

HYDERABAD, this the 23rd day of November, 2020

**Hon'ble Mr. Ashish Kalia, Judl. Member
Hon'ble Mr. B.V. Sudhakar, Admn. Member**



C Ravinder, Gr.C
S/o. Late Sri C. Rajeshwara Rao,
Aged about 54 years, Occ: Machine Operator,
R/o. H.No.7-1-304/1/B/33/B, B.K. Guda,
S.R. Nagar, Balaihnagar, Hyderabad.

...Applicant

(By Advocate : Sri P. Sudheer Rao for
Smt K. Udaya Sri)

Vs.

1. Union of India rep. by its
Chairman, Central Institute of Tool Design,
Head Quarters,
O/o. DC Ministry of Micro Small Medium Enterprises,
Göwing, Government of India,
7th floor, Nirman Bhavan,
Moulana Azad Road,
PABX No. 011-23063800,
New Delhi - 110 101.
2. Union of India rep. by
Principal Director,
Central Institute of Tool Design,
Ministry of Micro Small Medium Enterprises,
Government of India, Balanagar,
Hyderabad - 500 037.
3. Union of India rep. by
Assistant Director,
Central Institute of Tool Design,
Ministry of Micro Small Medium Enterprises,
Government of India, Balanagar,
Hyderabad - 500037.

....Respondents

(By Advocate : Smt K. Rajitha, Sr. CGSC)

ORAL ORDER**(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)**

2. The O.A. has been filed for a direction to the respondents to continue the applicant in service with all consequential benefits.
3. The brief facts of the case are that the applicant has been working in the respondent's organization since May, 2004. As usual, on 14.10.2020, applicant reported for duty in the first shift but the security personnel did not permit him to enter the premises to mark his Biometric attendance. With great difficulty applicant could obtain permission from the security to enter into the premises and when he was not allowed to perform duties despite informal requests made, applicant gave a written representation on 16.10.2020, requesting to permit him to do his regular duties, which was of no avail and hence the OA.
4. The contentions of the applicant are that the applicant has joined the respondent's organization on 31/5/2004 and that he has filed OA No.1044 of 2014, seeking regularization of services based on the judgment of the Hon'ble High Court of Telangana. The said OA was allowed on 9/10/2020. Applicant made a representation on 23/10/2020 to the respondents to implement the order of the Tribunal. Till date respondents have not implemented the Order of the Tribunal. Applicant claims that he has been contributing effectively to the respondent's organization. Applicant is aggrieved that he has not been allowed to perform his regular duties and, therefore, he has made a representation dated 16/10/2020.

5. Heard Sri P. Sudheer Rao representing Smt. K. Udaya Sri, learned counsel for the applicant and Smt. K. Rajitha, learned counsel for the respondents and perused the pleadings on record.

6. It is seen that the applicant has been working in the respondents organization since May, 2004. From 14.10.2020 onwards, applicant is prevented to discharge his duties and therefore has represented to the respondents on 16/10/2020 requesting to permit him to do his job. Learned counsel for the applicant submits that, the respondents were irked by the order of the Tribunal in OA No.1044/2014 and hence are not allowing him to work. However, without any reply from the respondents, we will not be able to come to a conclusion. Therefore, we direct the respondents to treat this OA as a representation of the applicant and dispose of the same in the light of the orders dated 9/10/2020 of this Tribunal in OA No1044 of 2014, by issuing a reasoned and speaking order within a period of 4 weeks from the date of receipt of this order.

7. With the above directions, the OA is disposed of. No order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(ASHISH KALIA)
JUDICIAL MEMBER

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